

[Shri Ram Niwas Mirdha]

papers (Hindi and English versions) under articles 323 (1) of the Constitution :—

- (i) Twenty-first Report of the Union Public Service Commission for the period 1st April, 1970 to 31st March, 1971.
 - (ii) Memorandum explaining the reasons for non-acceptance by Government of the Commission's advice in the cases referred to in para 35 of the above Report.
- (2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned above [Placed in Library. See No. LT-1345/71.]

NOTIFICATIONS UNDER DEFENCE OF INDIA RULES AND MYSORE POLICE ACT, ETC.

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI K. C. PANT) : I beg to lay on the Table -

- (1) (i) A copy of the Defence of India (Requisitioning and Acquisition of Immovable Property) Rules, 1971 published in Notification No. G. S. R. 1888 in Gazette of India dated the 17th December, 1971, under section 35 of the Defence of India Act, 1971.
 - (ii) A statement (Hindi and English versions) explaining the reasons for not laying the Hindi version of the above Notification simultaneously. [Placed in Library. See No. LT-1346/71.]
- (2) A copy on the Mysore State Police (Disciplinary Proceedings) (Amendment) Rules, 1971, published in Notification No. G. S. R. 39 in Mysore Gazette dated the 11th February, 1971, under sub-section (4) of section 163 of the Mysore Police Act, 1963, read with clause (c) (iv) of the Proclamation dated the 27th March, 1971, issued by the President in relation to the State of Mysore. [Placed in Library. See No. LT-1347/71.]

NOTIFICATION UNDER COTTON TRANSPORT ACT

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI ANNASAHEB P. SHINDE) : I beg to lay on the Table a copy of Mysore Government Notification No. AF 94, ATN 64, dated the 5th November, 1971 (Hindi and English versions) under section 8 of the Cotton Transport Act, 1923, read with clause (c) (iv) of the Proclamation dated the 27th March, 1971 issued by the President in relation to the State of Mysore [Placed in Library. See No. LT-1348/71.]

MR. SPEAKER : About the previous intimation I was referring to, I got it just now. I should come in time so that it could be on the agenda for my guidance, not after the item is over

NOTIFICATION UNDER COMPANIES ACT

THE DEPUTY MINISTER IN THE DEPARTMENT OF COMPANY AFFAIRS (SHRI BIDABRATA BARUA) : I beg to lay on the Table -

- (1) A copy of the Cost Accounting Records (Tractors) Rules, 1971 (Hindi and English versions) published in Notification No. G. S. R. 1700 in Gazette of India dated the 23rd November, 1971, under sub-section (3) of section 642 of the Companies Act, 1956.
- (2) A statement (Hindi and English versions) showing reasons for delay in laying the above Notification. [Placed in Library. See No. LT-1349/71.]

REPORT OF COMMISSIONER FOR SCHEDULED CASTES AND SCHEDULED TRIBES FOR 1969-70

THE DEPUTY MINISTER IN THE MINISTRY OF EDUCATION AND SOCIAL WELFARE (SHRI K. S. RAMASWAMY) : I beg to lay on the Table a copy of the Report (Hindi and English versions) of the Commissioner for Scheduled Castes and Scheduled Tribes for the year 1969-70, under article 338 (2) of the Constitution. [Placed in Library. See No. LT-1350/71]